

16.35 hrs.

**Title:** Resolution regarding approval of Government proposal to reject Board of Arbitration award in respect of grant of Touring Special Pay to Audit Staff in Indian Audit and Accounts Department.

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE AND COMPANY AFFAIRS (SHRI ANANDRAO VITHOBA ADSUL): On behalf of Shri Jaswant Singh, I beg to move:

"That this House approves the proposal of the Government to reject the Award given on 12 February, 1999 by the Board of Arbitration in C.A. Reference No. 13 of 1992 in respect of grant of Touring Special Pay to Audit Staff in Indian Audit and Accounts Department in terms of Para 21 of the Scheme for Joint Consultative Machinery and Compulsory Arbitration, as the implementation of the Award which involves an expenditure of over Rs. 5,47,18,800/- in payment of arrears and a recurring expenditure of Rs. 1,36,79,700/- per annum will lead to diversion of scarce resources from development expenditure to non-productive expenditure and will thus adversely affect the national economy."

MR. SPEAKER: Motion moved:

"That this House approves the proposal of the Government to reject the Award given on 12 February, 1999 by the Board of Arbitration in C.A. Reference No. 13 of 1992 in respect of grant of Touring Special Pay to Audit Staff in Indian Audit and Accounts Department in terms of Para 21 of the Scheme for Joint Consultative Machinery and Compulsory Arbitration, as the implementation of the Award which involves an expenditure of over Rs. 5,47,18,800/- in payment of arrears and a recurring expenditure of Rs. 1,36,79,700/- per annum will lead to diversion of scarce resources from development expenditure to non-productive expenditure and will thus adversely affect the national economy."

SHRI PRIYA RANJAN DASMUNSI (RAIGANJ): Sir, time has been allotted for discussion on this particular matter. The House shall have to discuss this item.

SHRI BASU DEB ACHARIA (BANKURA): You can take it up tomorrow.

MR. SPEAKER: I have taken the sense of the House. There is full unanimity in the House.

SHRI BASU DEB ACHARIA : But I am objecting to this.

MR. SPEAKER: You may speak and you can vote against it also.

SHRI BASU DEB ACHARIA: The sense of the House was taken to complete the Budget matters. But this is not pertaining to the Budget. This is not fair, Sir.

MR. SPEAKER: The item has been introduced by the hon. Minister. Once again, I would like to know from the House whether this is to be disposed of now itself. The normal practice is, as Shri Basu Deb Acharia has pointed out, whenever there is Private Members' Business, we give preference to that. If we take it up now, it will take a long time. Therefore, it is really desirable that we go to the Private Members' Business and this can be completed any time tomorrow. There are a number of speakers and a number of amendments also.

This Resolution has been moved. We leave it at this stage and go to the Private Members' Business. There is no difficulty in going to the Private Members' Business now.